

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 592 of 2020

IN THE MATTER OF:

Rajendra Bhai Panchal

...Appellant

Versus

M/s Jay Manak Steels Pvt. Ltd. & Anr.

...Respondents

Present:-

For Appellant: Ms. Pallavi Pratap, Advocate.

For Respondent: Mr. Mukund P. Unny, Advocate for R-1.

O R D E R
(Virtual Mode)

15.09.2020 On 24th August, 2020, the Learned Counsel for the Respondent No. 1 appeared and requested two days' time to file Reply-Affidavit which has been filed on 25.08.2020 and ten days' time was given to file Rejoinder, which has been filed on 03.09.2020. The Learned Counsel for the Respondent No. 2/Resolution Professional was permitted to file Status Report instead of Reply Affidavit.

Today, this Tribunal was informed by Mr. Mukund P. Unny, advocate that Mr. R.S. Lakshman, Advocate for Resolution Professional could not join and he prays for three days' time to file Status Report. Prayer is allowed.

List this Appeal 'For Admission (After Notice)' on **22nd September, 2020.**

[Justice Anant Bijay Singh]
Member (Judicial)

[Balvinder Singh]
Member (Technical)